

DIVISION BENCH
COURT - II

S-15

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.A.(CAA)/166(KB)2023
IA(COMPANIES.ACT)/68(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST MAY 2024

IN THE MATTER OF	SUBHPHAL MARKETING PRIVATE LIMITED
UNDER SECTION	SUB-SECTION (L) OF SECTION 230

Appearance (via video conferencing/physically)

Mr. Gopal Kumar Ketan, PCA] For Petitioners

ORDER

1. Ld. Counsel for the Petitioners present.
2. **IA(COMPANIES.ACT)/68(KB)2024**
 - a) Rescheduling of meeting of the unsecured creditors of Transferee Company/Applicant is allowed.
 - b) Ld. Counsel appearing on behalf of the Petitioners is directed to make paper publication in English "The Indian Express" and in Bengali "Dainik Statesman". Compliance report of the same be filed within a period of two weeks.
 - c) Accordingly, this IA is **allowed and disposed of**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

PH